GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:3200 ANSWERED ON:13.12.2011 BUILDINGS OF GAMES VILLAGE Patil Shri A.T. Nana

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any petition has been filed in the Supreme Court regarding the irregularities and frauds committed in the construction of buildings in Games Village for the Commonwealth Games concluded in the year 2010;

(b) if so, the details thereof;

(c) whether the Supreme Court has ordered to demolish the said illegal buildings constructed during the month of November 2011;

(d) if so, whether any action has been recommended against the guilty officials/employees by the Government;

(e) if so, the details thereof; and

(f) the cost involved in the construction of illegal buildings to be demolished?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a): No, Madam.

(b) to (f): Questions do not arise in view of the reply at (a) above.